

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)..... of 2019
(CC No(s). 7296/2017)

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court Of Judicature At Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA THR ITS SECY,
LABOUR AND ORS MINISTRY OF LABOUR AND
EMPLOYMENT SECRETARY & ORS.

Respondent(s)

(IA No. 1/2017 - CONDONATION OF DELAY IN FILING
IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ashutosh Shukla, Adv.
Mr. Vikram Patralekh, Adv.
Ms. Sakshi Kakkar, AOR
Mr. Shakti Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard Mr. Colin Gonsalves, learned senior counsel appearing for the petitioners.

Issue notice on the special leave petition as well as on the interim prayer for stay.

Dasti, in addition, is also permitted.

(MAHABIR SINGH)
COURT MASTER

(R.S. NARAYANAN)
BRANCH OFFICER